

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.34
C.P.No.09/BB/2023

IN THE MATTER OF:

Mr. Rajarathinam Raghupathi ... Petitioner
Vs.
M/s. Chipontime Technologies Pvt. Ltd. & Ors. ... Respondents

Order under Section 241 (1) (a) - 242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri K. Narayana
For the Respondent : None

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner. None appeared for the Respondent.
2. In spite of availing sufficient opportunities, Ld. Counsel for the Petitioner seeks further time to file settlement memo. Therefore, final opportunity is granted to the parties to file the same within two weeks, failing which, the Petition will be dismissed on the next date of hearing.
3. List the case on **13.06.2024**.

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

K. BISWAL
MEMBER (JUDICIAL)

Shruthi